

Schedule I

[See Regulation 4, 19, 20 and 23]

Summary of Forms contained in Schedule I

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1	Exercise of Option to be covered under Unified Pension Scheme (UPS) and to avail its Benefits (new recruits on or after 1 st April 2025)	A1
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	Claim by Subscriber	
3	Claim and Payout Form: Unified Pension Scheme (UPS) subscriber who superannuated or retired on or after 1 st April 2025	B1
4	Claim and Payout Form: Unified Pension Scheme (UPS) subscriber who superannuated or retired on or before 1 st April 2025	B2
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Form A1

UNIFIED PENSION SCHEME (UPS) – SUBSCRIBER REGISTRATION FORM - Government Sector													
Exercise of Option to be covered under Unified Pension Scheme (UPS) and to avail its Benefits													
Name of CRA											Paste recent photograph of 3.5 cm x 2.5 cm size / passport size (Do not sign across / staple / clip)		
Print my PRAN in Hindi	Yes	No	If yes, please submit details as per Annexure I										
Select your category [Please tick (√)]			Central Government										
To, National Pension System Trust Dear Sir/Madam,													
I,.....Son/Daughter of Mr /Mrs.....having joined Central Government service on..... and having read and fully understood the provisions of the Unified Pension Scheme (UPS) as notified by the Central Government vide notification F.No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025, as amended from time to time, and being eligible to opt for Unified Pension Scheme, do hereby exercise the option to be covered under Unified Pension Scheme (UPS). Further, I hereby acknowledge that this option exercised by me shall be final and irrevocable. I hereby request that an UPS account be opened in my name as per the particulars given below:													
* indicates mandatory fields. Please fill the form in English and BLOCK letters (Refer general guidelines at instructions page.)													
1. PERSONAL DETAILS: (Refer Sr. No. 1 of the instructions)											Use Annexure II if name exceeds the space provided below		
Salutation*		Shri	Smt	Kumari									
Applicant Name*													
Father's Name													
Mother's Name													
Orphan Status*		Yes	No										
Either Father's or Mother's name is mandatory* on PRAN Card*				Select the name to appear				Father's Name		Mother's Name			
Date of Birth*		d	d	m	m	y	y	y	y				
Place of Birth*													
Country of Birth*													
PAN*										Nationality*			
Applicant Gender*		Male	Female	Transgender	Marital Status*			Unmarried	Married				
Legally wedded Spouse Gender (if married)*		Male	Female	Transgender	Legally wedded Spouse DOB (if married)*								
Legally wedded Spouse Name (if married)*													
Income Range (per annum)*		Below 1 lac	1 lac to 5 lac	5 lac to 10 lac	10 lac to 25 lac	25 lac to 1 Cr	Above 1 Cr						
Please Tick if Applicable		Politically exposed person			Related to Politically exposed person			(Refer instruction no. 1)					
2. PROOF OF IDENTITY and ADDRESS (POI / POA)* (Any one of the following to be submitted)													
Passport									Passport Expiry Date				
Driving License									Driving License Expiry Date				
Government ID Card									Voter ID Card				
CKYC Number													
National Population Register													
Proof of possession of Aadhaar		Provide last Four Digits. Redact or black-out first 8 digits of the Aadhaar number on submitted copy (Refer Sr. No. 2 of the instruction)											
3. ADDRESS DETAILS*													
Line 1													
Line 2		V I L L A G E / C I T Y											

District													State/U.T.						
Country														PIN Code					
4. CONTACT DETAILS*																			
Mobile*													Telephone with STD code						
Email ID*																			
5. BANK DETAILS* (Proof to be submitted - Refer Sr. No. 3 of the instructions)																			
Account Type		Saving A/c					Current A/c												
Bank A/c Number																			
Bank Name													IFS Code						
I hereby declare that, the bank account detail provided are salary bank account.																			
6. SELECTION OF PENSION FUND (PF) AND INVESTMENT CHOICE* (Refer Sr no. 4 of the instructions)																			
Please Tick (√) one	Default Pattern (pension funds and investment Pattern as determined by the Authority)																		
	I would like to choose my Pension Fund and investment choice (Please select below)																		
Pension Fund (Please Tick (√) one)										Investment Choice (Please Tick (√) one)									
	Aditya Birla Sunlife Pension Mgmt Ltd					Axis Pension Fund Mgmt Limited					Active Choice (i.e. 100% in Govt Securities)								
	DSP Pension Fund Managers Pvt Ltd					HDFC Pension Fund Mgmt Ltd					or								
	ICICI Prudential Pension Funds Mgmt Co Ltd					Kotak Mahindra Pension Fund Ltd													
	LIC Pension Fund Limited					Max Life Pension Fund Mgmt Ltd					Auto Choice					Conservative (LC25)			
	SBI Pension Funds Private Limited					TATA Pension Management Private Ltd										Moderate (LC50)			
	UTI Pension Fund Limited																		
If no Pattern is chosen, the contributions will be invested as per default Pattern																			
7. FATCA* (Foreign Account Tax Compliance Act) & CRS DECLARATION (Refer Sr no. 5 of the instruction):																			
I am a tax resident of India and not resident of any other country										I am a tax resident of the country/ies mentioned below									
US Person										Yes					No				
Particulars					Country (1)					Country (2)					Country (3)				
Country/countries of Tax Residency																			
Address in the jurisdiction for Tax Residence					Address Line 1														
					City/Town/Village														
					State														
					ZIP/Post Code														
Tax Identification Number (TIN)/Functional equivalent Number																			
TIN/ Functional equivalent Number Issuing Country																			
Validity of documentary evidence provided (Wherever applicable)					ddmmyyyy					ddmmyyyy					ddmmyyyy				

I have understood the information requirement of the Form (read along with the FATCA / CRS Instructions and Terms & Conditions) and hereby confirm that the information provided by me/us on this Form is true, correct and complete and hereby accept the same.												Signature / Thumb Impression* of Applicant (refer instructions)				
8. DECLARATION BY APPLICANT* (Refer Sr no. 6 of the instructions)																
I have read and understood the terms and conditions of the Unified Pension Scheme (UPS). The information and documents furnished by me are true and correct, to the best of my knowledge. Any changes in the information furnished by me shall be informed to CRA / NPS Trust. I understand that I shall be fully liable for submission of any false or incorrect information or documents.												Signature / Thumb Impression* of Applicant (*LTI in case of males and RTI in case of females to be provided. Toe impression in case no hands)				
I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.																
<p>Declaration under the Prevention of Money Laundering Act, 2002</p> <p>I hereby declare that the contribution paid by me/on my behalf has been derived from legally declared and assessed sources of income. I understand that NPS Trust has the right to peruse my financial profile or share the information, with other government authorities. I further agree that NPS Trust has the right to close my PRAN in case I am found violating the provisions of any law relating to prevention of money laundering.</p>																
Date										Place						
9. DECLARATION BY NODAL OFFICER (All * Mark fields are Mandatory)																
Employment Details (At the time of exercise of UPS option)																
Date of joining*										Date of Superannuation*						
Date of commencement of qualifying service*																
Employee Code/ID*																
Post (Optional)																
Group (Optional)		A	B (Gazetted)		B (non-Gazetted)		C		D		E		other			
Service(Optional)		IAS		IPS		IFS		Group A		Group B		other				
Basic Pay*																
Pay Scale (Optional)																
Name of the office*																
Department*																
Ministry*																
DDO Registration Number*						PAO / CDDO / PrAO Registration Number*										

*Qualifying Service as defined in Regulation 2(k) read with Regulation 13 of PFRDA (Operationalisation of Unified Pension Scheme under NPS) Regulations, 2025.

It is certified that Shri./Smt./Kumari.....is employed in this office and the details provided in this subscriber registration form have been verified as per service record. The given address and officially valid documents (OVDs) of KYC are verified by this office. Also, it is further certified that he/she has read entries/entries have been read over him/her by us and got confirmed by him/her.

Name of DDO		Name of PAO	
Signature of DDO		Signature of PAO	
DDO Code No. (As per record in CRA System)		PAO Code No. (As per record in CRA System)	
Seal of DDO		Seal of PAO	
Date		Date	
Place		Place	

ACKNOWLEDGEMENT

Name of the Subscriber																										
Date of Receipt of Application:																										

INSTRUCTIONS FOR FILLING THE SUBSCRIBER REGISTRATION FORM

General guidelines

- (a) Please fill in legible handwriting to avoid errors. Do not overwrite. Corrections should be countersigned by the applicant. Applications incomplete in any aspect (or) if mandatory fields are left blank (or) with unclear photograph (or) not accompanied by required documents (or) not authenticated by the Nodal Office are liable to be rejected.
- (b) Copies of documents submitted by the applicant should be self-attested.
- (c) Applicant is advised to retain the acknowledgement slip signed / stamped by the designated nodal officer where they submit the application.

SI	Item No	Item Details	Instructions
1	1	Fathers Name, Mother's Name	(a) If the name has more than 30 digits, fill Annexure II for the same. (b) If the applicant is an Orphan, he/she may leave the fields blank. However, an official document to support the status to be submitted.
		Politically Exposed Person	Politically Exposed Person's (PEPs) are individuals who are or have been entrusted with prominent public functions such as heads of state or of the government, senior politicians, senior government, judicial or military officials, senior executives of state-owned corporations, important political party officials
2	2	Proof of Identity	If the applicant is submitting Aadhaar as proof of Identity, the first 8 digits of the Aadhaar number should be redacted / masked on the submitted copy.
3	5	Bank Details	For UPS account opening through physical form (FORM A1) bank details and documentary proof are mandatory. Please submit a cancelled cheque / copy of bank passbook / bank statement / bank certificate / letter from Bank containing applicant's Name, Bank Name, Bank Account Number and IFS Code.
4	6	Selection of Pension Fund (PF) & Investment Choice	Government employee/subscribers can exercise choice of Pension Funds and allocate their investments either in Asset Class 'G' under 'Active Choice' or in Life Cycle Funds - LC 50 or LC 25 under 'Auto Choice'. If no choice is provided, the contributions will be distributed among the default Pension Funds and investment pattern selected by the Government.

5	7&8	FATCA & CRS Declaration / Signature by Applicant	<p>Clarification / Guidelines on filling details if applicant residence for tax purposes in jurisdiction(s) outside India:</p> <ul style="list-style-type: none"> • Jurisdiction(s) of Tax Residence: Since US taxes the global income of its citizen, every US citizen of whatever nationality, is also a resident for tax purpose in USA. • Tax identification Number (TIN): TIN need not be reported if it has not been issued by the jurisdiction. However, if the said jurisdiction has issued a high integrity number with an equivalent level of identification (a “Functional equivalent”), the same may be reported. Examples of that type of number for individual include, a social security/insurance number, citizen/personal identification/services code/number and resident registration number). • In case applicant is declaring US person status as ‘No’ but his/her Country of Birth is US, document evidencing Relinquishment of Citizenship should be provided or reasons for not having relinquishment certificate is to be provided. • In case applicant is declaring US person status as ‘Yes’, provide PAN and ‘father name’ in addition to details required under section 9 of form. • In case the applicant is unable to affix signature, Left Thumb Impression in case of male and Right Thumb Impression in case of female should be affixed and in case there is no hands, toe impression of the applicant to be provided. The thumb / toe impression should be attested by two persons, one of whom should be the designated nodal officer attesting the same under his/her official seal and stamp.
<p><u>General Information for Subscribers</u></p> <p>a) The Subscriber can obtain the status of his/her application from CRA and respective Nodal Office.</p> <p>b) Subscribers are advised to retain the acknowledgement slip signed/ stamped by the designated respective nodal office where they submit the application.</p> <p>c) For more information / clarifications, contact CRA: Website: Call: Address of CRA.</p>			

Annexures - Subscriber Registration Form for Government Sector applicants <i>(Tick and fill applicable annexures below)</i>	
Annexure I - Print PRAN Card in Hindi (Fill the details in Devanagari script)	
Applicant's First Name	
Middle Name	
Last Name	
Father / Mother's First Name	
Middle Name	
Last Name	
Annexure II - If Alphabets of name exceeded the space provided on page 1 of the application form	
Applicant's First Name	
Middle Name	
Last Name	
Father's First Name	
Middle Name	
Last Name	
Mother's First Name	
Middle Name	
Last Name	

Form A2

[See Regulation 4]

Exercise of Option by an eligible Central Government employee presently subscribed to National Pension System (NPS) for being covered under Unified Pension Scheme (UPS)

I,.....Son / Daughter of Mr. / Mrs. being a subscriber of NPS as on 01/04/2025 with permanent retirement account number (PRAN)....., having read and fully understood the provisions of Unified Pension Scheme (UPS) as notified by Central Government vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 as amended from time to time, and being eligible to opt for Unified Pension Scheme, do hereby exercise the option to be covered under Unified Pension Scheme (UPS).

Further, I hereby acknowledge that this option exercised by me shall be final and irrevocable.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data / details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder

Date: -----

Place: -----

Signature of Subscriber

Name-----

(To be filled and certified by the DDO based on Service records)

Employment Details (At the time of exercise of UPS option)	
Employee Code/ID	
Date of commencement of qualifying service (Qualifying Service as defined in Regulation 2(k) read with Regulation 13)	
Current month Basic Pay	
Non-Practicing Allowance (NPA), if applicable	
Schedule date for next increment	

Signature & Name of DDO	Signature & Name of PAO
DDO Reg. No.	PAO Reg. No.
Date: _____ Place: _____	Date: _____ Place: _____

Note/Instruction:

- The duly signed copy of this Form shall be kept by DDO in employee's service record and a copy of the same shall be provided to the employee for his record.
- DDO shall input the Head of Office verified data in the Central Record Keeping System and in case of physical submission of form by the subscriber, the DDO shall upload a copy of this duly signed option form. PAO shall authorise and approve the option exercised by the subscriber in the CRA system through their login.

FORM B1

[See Regulation 19, 20 and 23]

Claim and Payout Form**Unified Pension Scheme (UPS) subscriber who superannuated/retired on or after 01/04/2025****Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form**

Joint Photograph
Of
Subscriber & spouse

PART -A (to be filled by the subscriber)**1. Category (any one):**

Superannuation (After minimum 10 years of qualifying service)	
Voluntary Retirement (After 25 years of qualifying service)	
Retirement under Fr 56(j) (which is not a penalty under Central Civil Services (Classification, Control and Appeal) Rules, 1965)	

2. Detail of Subscriber:

Name		Employee Code/ID		PRAN	
Date of birth		Date of joining service		Date of Voluntary Retirement (if applicable)	
Gender		Date of Superannuation/ Retirement under FR 56(j)		In case of voluntary retirement, date of deemed superannuation	
DDO (office name)		PAN		Ministry/Department (from where retired)	
PAO (office name)					

3. KYC details:

Document (one of the documents)	Document Type	Identification number	Validity (in case of Passport and Driving License)
Aadhaar* /Driving License/ Passport/Voter ID/CKYC ID/ Letter issued by NPR			

4. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/District	
State		Pin Code	
Country			

5. Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

6. Details of legally wedded spouse as on date of superannuation:

Name		PAN*	
DOB		Aadhaar No.*	
Gender			
Mobile No.		E-mail Id	

7. Details of Bank account:

Type of Bank A/c	Joint with legally wedded Spouse as on date of superannuation Single (only in the absence of a legally wedded Spouse as on date of superannuation)	Bank A/c No.	
Bank Name		IFSC	
Note: Please ensure that the Government servant is the Primary Account holder in the Joint Account.			

8. Final withdrawal percentage – (can be availed upto 60% of corpus)

I desire to opt for final withdrawal (applicable where subscriber had not availed UPS benefits)% of individual corpus
I am exercising this option being fully aware that the final withdrawal will proportionately reduce the assured payout.	

Declaration:

I _____ Son/Daughter of Mr./Mrs. _____ a subscriber of Unified Pension Scheme (UPS) with PRAN----- and have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025, as amended from time to time. I hereby declare that I am eligible to avail benefits under UPS in terms of the aforesaid notification and Regulations. I certify that the information given above is true and correct.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)
--

1. Details for calculation of UPS benefits payable to subscriber:

	Individual Corpus (IC): Value of corpus as on date of superannuation/retirement	
	Benchmark Corpus (BC) (on date of superannuation/retirement)	
	Excess/shortfall of Individual Corpus vis-a-vis Benchmark Corpus (IC-BC)	
	Final withdrawal (FW in %)	

PART -C (to be filled by the DDO in the CRA system)
--

1. Employment Details as per service record:

i	File no	
ii	Employee Code/ID	
iii	Date of commencement of qualifying service <i>(Qualifying Service as defined in Regulation 2(k) read with Regulation 13)</i>	
iv	Date of Superannuation/ retirement under Fundamental Rules 56(j) (which is not treated as penalty under Central Civil Services (Classification, Control and Appeal) Rules, 1965)/ Voluntary Retirement	
v	Length of Qualifying service in months (Q)	
vi	Length of qualifying service in completed half years (L) <i>(fraction to be ignored)</i>	
vii	Date of Start of monthly Admissible Payout (in case of Superannuation and Voluntary Retirement: <i>From next day of superannuation</i> , in case of Retirement under 56(j): <i>From next day of Retirement</i>)	

2. Basic Pay details for last 12 months before superannuation/ retirement under FR 56 (j)/ voluntary retirement:

	Basic Pay	NPA <i>(non-practicing allowance granted to medical officer in lieu of private practice)</i>	Total (Basic pay +NPA)		Basic Pay	NPA <i>(non-practicing allowance granted to medical officer in lieu of private practice)</i>	Total (Basic pay +NPA)
Month 1				Month 7			
Month 2				Month 8			
Month 3				Month 9			
Month 4				Month 10			
Month 5				Month 11			
Month 6				Month 12			
Average of 12 Months of (Basic pay +NPA) = P							

3. Salary details of last month before superannuation/ retirement under FR 56 (j)/voluntary retirement:

Month/Year	Basic Pay (includes non-practicing allowance granted to medical officer in lieu of private practice if any) (BP)	Dearness Allowance (DA)	Total E= (BP+ DA)
Last month emolument (E) for lump-sum payment			

Certified that the details provided by subscriber in **Part-A**, details of employment and salary i.e., qualifying service, last basic pay, average basic pay, superannuation/retirement date, legally wedded spouse details on the date of superannuation, which has been verified by HOO and the entry has been made as per such certification.

Verified and certified that the details are true and correct.

Signature & Name of DDO

DDO Name

DDO Registration No.

Date:

Place:

**Form B1
(Part D)
UPS Payout Order (UPO) issued by PAO
(System Generated)**

To,

**National Pension System Trust
(address to be added)**

Joint Photograph of
Subscriber & spouse

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Subscriber Category (any one):

Superannuation (After minimum 10 years of qualifying service)	
Voluntary Retirement (After 25 years of qualifying service)	
Retirement under FR 56(j) which is not a penalty under Central Civil Services (Classification, Control and Appeal) Rules, 1965	

2. Details of subscriber:

Name		Employee Code/ID		PRAN	
Date of birth		Date of joining service		Date of Voluntary Retirement (if applicable)	

Gender		Date of Superannuation/ Retirement under FR 56(j)		In case of voluntary retirement, date of deemed superannuation	
DDO (<i>office name</i>)		PAN		Ministry/Department (<i>from where retired</i>)	
PAO (<i>office name</i>)					

3. Details of legally wedded spouse on the date of superannuation/retirement:

Name		PAN	
DOB		E-mail Id	
Gender		Mobile No.	

4. Details of Bank account:

Bank A/c No.		Bank Name		IFSC	
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5. Details of Employment & Salary:

	Length of Qualifying service in number of months	
	Average of last 12 Months basic pay	
	Assured Payout	
	Last month salary (Basic Pay + DA)	
	Length of qualifying service in completed six months	
	Date of start of monthly admissible Payout	

Sanction of Admissible UPS Benefits payable to Subscriber**6. UPS Benefits payable to Subscriber:**

	Lump-sum payment	
	Excess, if any, of Individual Corpus <i>vis-a-vis</i> Benchmark Corpus	
	Final Withdrawal amount	
	Monthly Admissible Payout [Assured Payout *IC/BC (1- Final Withdrawal%)]	
	DR amount on admissible payout	
	Arrears of admissible Payout and applicable DR	

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of UPS payout Order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

Copy to,
To Subscriber
(address and email and mobile) – over email

Instructions to fill the form

1. All fields are mandatory, unless marked with Asterisks.
2. Please fill the details of the subscriber as per the service records.
3. Please give details of DDO, PAO, Department/Ministry of the office from where you retired.
4. Any one of the 5 KYC documents may be provided. In case of online filling of the form Aadhar Number or CKYC ID may be provided.
5. The current address shall be as per the KYC document provided. In case there is change in the current address, the concerned KYC documents is to be updated first.
6. The mobile number and e-mail id of the claimant shall be verified separately by sending an OTP or a link as may be applicable.
7. The field of date of joining in Central Govt regular service shall be captured from the CRA system, however, in case of any change, it shall be editable by the subscriber and duly verified by DDO.
8. In case, Aadhaar number is being given for legally wedded spouse, only the last four digits of the Aadhaar number may be provided.

List of Documents to be attached with this form**By Claimant:**

- i. Photocopy of the first page of Pass Book/Bank Statement or cancelled cheque of the Bank Account or any other bank document showing the name and account details of Account Holder, in which the payout is to be credited
- ii. Copy of PAN Card of claimant.
- iii. KYC documents of claimant
- iv. One joint photograph
- v. Specimen signature of claimant

By DDO:

- i. Copy of the document containing employment details verified by HOO
- ii. Copy of the signed Form by subscriber (in case the form submitted by subscriber in physical mode)

FORM B2

[See Regulation 4,19 and 20]

**Claim and Payout Form: Unified Pension Scheme (UPS) subscriber who
superannuated/retired on or before 31/03/2025*****Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form***Joint Photograph of
Subscriber & spouse**PART -A (to be filled by the subscriber)****1.Detail of Subscriber:**

Name		Employee Code/ID		PRAN	
Date of birth		Date of Superannuation/ Retirement under FR 56(j)		Date of joining service	
Gender		PAO (<i>office name</i>)		DDO (<i>office name</i>)	
PAN		Ministry/Department (<i>from where retired</i>)			

2. KYC details:

Document (<i>one of the documents</i>)	Document Type	Identification number	Validity (<i>in case of Passport and Driving License</i>)
Aadhaar*/ Driving License / Passport/Voter ID/CKYC/ Letter issued by NPR			

3. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/District	
State		Pin Code	
Country			

4.Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

5. Details of legally wedded spouse as on date of superannuation:

Name		PAN*	
DOB		Aadhaar No.*	
Gender			
Mobile No.		E-mail Id	

6. Details of Bank account:

Type of Bank A/c	Joint with legally wedded Spouse as on date of superannuation Single (only in the absence of legally wedded Spouse as on date of superannuation)	Bank A/c No.	
Bank Name		IFSC	

Note: Please ensure that the Government servant is the Primary Account holder in the Joint Account.

Declaration:

I _____ Son/Daughter of Mr./Mrs. _____ a subscriber of National Pension System with PRAN----- and have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 as amended from time to time. I hereby declare that I am eligible to avail benefits under UPS in terms of the aforesaid notification and Regulations. I certify that the information given above is true and correct.

I authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)**1. Details of Partial Withdrawal:**

S. N.	Date of Partial withdrawal	Amount withdrawn	No. of units withdrawn as per default pattern	Default pattern NAV on the date of superannuation	Value of partial withdrawals (<i>no. of units withdrawn * NAV</i>) as per default pattern, as on date of superannuation
1					
2					
3					
Total					

2. Details of voluntary contribution:

S. N.	Date of voluntary contribution	Amount of voluntary contribution	No. of units allotted	NAV on the date of superannuation	Value of voluntary contribution (<i>no. of units * NAV</i>) as on date of superannuation
1					
2					
3					
...					
n					
Total					

3. Details for calculation of UPS benefits payable to subscriber:

	Individual Corpus (IC): Value of corpus as on date of superannuation/retirement	
	Benchmark Corpus (BC): Value of IC as per default pattern of Investment + Value of partial withdrawals amount at the time of Superannuation as per default pattern - value of voluntary contribution on date of superannuation/retirement	

	Final withdrawal (FW in %)	
	Representative Annuity Rate (as on date of superannuation, as published by PFRDA)	
	Representative annuity amount= (IC) x (1-FW%) *(Representative Annuity Rate)/ (12*100) where {IC <= BC}	

PART -C (to be filled by the DDO in the CRA system)

1. Employment Details as per service record:

	File no	
	Employee Code/ID	
	Date of commencement of qualifying service (Qualifying Service as defined in Regulation 2(k) read with Regulation 13)	
	Date of Superannuation/ retirement under Fundamental Rules 56(j) (which is not treated as penalty under Central Civil Services (Classification, Control and Appeal) Rules, 1965)	
	Length of Qualifying service in months (Q)	
	Length of qualifying service in completed half years (L) (fraction to be ignored)	
	Date of Start of monthly Payout (in case of superannuation, next day of superannuation or in case of retirement under FR 56 (j), next day of retirement)	

2. Basic pay details for last 12 months before superannuation/ retirement under FR 56 (j):

	Basic Pay	NPA (non-practicing allowance granted to medical officer in lieu of private practice)	Total (Basic pay +NPA)		Basic Pay	NPA (non-practicing allowance granted to medical officer in lieu of private practice)	Total (Basic pay +NPA)
Month 1				Month 7			
Month 2				Month 8			
Month 3				Month 9			
Month 4				Month 10			
Month 5				Month 11			
Month 6				Month 12			
Average of 12 Months of (Basic pay +NPA) = P							

3. Salary details of last month before superannuation/ retirement under FR 56 (j):

Month/Year	Basic Pay (includes non-practicing allowance granted to medical officer in lieu of private practice if any) (BP)	Dearness Allowance (DA)	Total E= (BP+ DA)
Last month emolument (E) for lump-sum payment			

Certified that the details provided by subscriber in **Part-A**, details of employment and salary i.e., qualifying service, last basic pay, average basic pay, superannuation/retirement date, legally wedded spouse details on the date of superannuation, which has been verified by HOO and the entry has been made as per such certification.

Verified and certified that the details are true and correct.

Signature & Name of DDO	
DDO Name	DDO Registration No.
Date:	Place:

Form B2 Part D UPS Payout Order (UPO) issued by PAO <i>(System Generated)</i>

Joint Photograph of Subscriber & spouse

To,
National Pension System Trust
 (address to be added) – system

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Details of subscriber:

Name		Employee Code/ID		PRAN	
Date of birth		Date of Superannuation/ Retirement under FR 56(j)		Date of joining service	
Gender		PAO (<i>office name</i>)		DDO (<i>office name</i>)	
PAN		Ministry/Department (<i>from where retired</i>)			

2. Details of legally wedded spouse on the date of superannuation/retirement:

Name		PAN	
DOB		E-mail Id	
Gender		Mobile No.	

3. Details of Employment & Salary:

	Length of Qualifying service in number of months	
	Average of last 12 Months basic pay	
	Last month salary (Basic Pay + DA)	
	Length of qualifying service in completed six months	
	Date of start of monthly Payout	
	Admissible Payout: Assured Payout*(IC/BC) * (1-FW%) where {IC <= BC} <i>(Assured Payout = (1/2 of P) x (Q/300)) with the condition that if (P/2) XQ/300 is less than 10,000, it will be taken as 10,000, where P is basic pay and Q is qualifying service in months)</i>	

Sanction of Admissible UPS Benefits payable to Subscriber**4. UPS Benefits payable to Subscriber:**

	Date of start of top-up Payout	
	Lumpsum Payment	
	Interest on Lumpsum Payment	
	Monthly Top-up Amount	
	DR amount on admissible payout	
	Arrears on monthly top-up and applicable DR upto date of commencement of monthly top up	
	Interest on Arrears (if Applicable)	

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of UPS payout Order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

Copy to, To Subscriber**(address and email and mobile) – over email****Instructions to fill the form**

- All fields are mandatory, unless marked with Asterisks.
- Please fill the details of the subscriber as per the service records.
- Please give details of DDO, PAO, Department/Ministry of the office from where you retired.
- Any one of the 5 KYC documents may be provided. In case of online filling of the form Aadhar Number or CKYC ID may be provided.
- The current address shall be as per the KYC document provided. In case there is change in the current address, the concerned KYC documents is to be updated first.
- The mobile number and e-mail id of the claimant shall be verified separately by sending an OTP or a link as may be applicable.
- The field of date of joining in Central Govt regular service shall be captured from the CRA system, however, in case of any change, it shall be editable by the subscriber and duly verified by DDO.
- In case, Aadhaar number is being given for legally wedded spouse, only the last four digits of the Aadhaar number may be provided.

List of Documents to be attached with this form**By Claimant:**

- Photocopy of the first page of Pass Book/Bank Statement or cancelled cheque of the Bank Account or any other bank document showing the name and account details of Account Holder, in which the payout is to be credited
- Copy of PAN Card of claimant.
- KYC documents of claimant
- One joint photograph
- Specimen signature of claimant

By DDO:

- Copy of the document containing employment details verified by HOO
- Copy of the signed Form by subscriber (in case the form submitted by subscriber in physical mode)

FORM B3

[See Regulation 19, 20 and 23]

Claim and Payout Form

Spouse of the deceased Unified Pension Scheme (UPS) subscriber who superannuated/retired on or after 01/04/2025 and eligible for UPS benefits and subscriber had already availed benefits under UPS

Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form

Photograph
of
spouse

PART -A (to be filled by the spouse)

1.Details of deceased Subscriber:

Name		PRAN No.		Date of death (as per death certificate)	
------	--	----------	--	--	--

2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

3. KYC Details

Document (any one)	Document Type	Identification number	Validity (in case of Passport and Driving License)
Aadhaar* / Driving License / Passport/Voter ID/CKYC ID/ Letter issued by NPR			

4. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/ District	
State		Pin Code	
Country			

5. Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

6. Details of Bank a/c of spouse for credit of UPS benefits:

Type of Bank A/c		Bank A/c No.	
Bank Name		IFSC	

Declaration:

I _____ spouse of late _____ have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 as amended from time to time. I hereby declare that I am eligible to avail benefits under UPS in terms of the aforesaid notification and Regulations. I certify that the information given above is true and correct.

I hereby authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)
--

Details of UPS benefits that were being paid for deceased subscriber:

Monthly admissible payout to deceased subscriber as on the date of demise	
DR amount on the date of demise	

PART -C (to be filled by the DDO in the CRA system)
--

Employment details as per service record:

	File no	
	Employee Code/ID	
	Date of Start of family Payout to spouse (on demise of subscriber)	

Certified that the details provided by spouse of deceased subscriber in Part-A , details of employment, legally wedded spouse on the date of superannuation/retirement, date of death of subscriber which has been verified by HOO and the entry has been made as per such certification.
Verified and certified that the details are true and correct.
Signature & Name of DDO
DDO Name
Date:

DDO Registration No.

Place:

**Form B3
(Part D)
UPS Payout Order (UPO) issued by PAO
(System Generated)**

Photograph of spouse

To,
National Pension System Trust
(address to be added) – system

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Details of deceased subscriber:

Name		PRAN No.		Date of death (as per death certificate)	
------	--	----------	--	---	--

2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

Sanction of Admissible UPS Benefits payable to Spouse

3. UPS Benefits payable to Spouse:

Date of start of family Payout to spouse (on demise of subscriber)	
Monthly Family Payout (60% of the monthly pay out to subscriber)	
DR amount on family payout	
Adjustment of excess monthly payout paid for deceased subscriber upto the date of commencement of family payout, if any	

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of UPS payout Order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

Copy to,
To Subscriber
(address and email and mobile) – over email

Instructions to fill the form

1. All fields are mandatory, unless marked with Asterisks.
2. Please fill the details of the subscriber as per the service records.
3. Please give details of DDO, PAO, Department/Ministry of the office from where you retired.
4. Any one of the 5 KYC documents may be provided. In case of online filling of the form Aadhar Number or CKYC ID may be provided.
5. The current address shall be as per the KYC document provided. In case there is change in the current address, the concerned KYC documents is to be updated first.
6. The mobile number and e-mail id of the claimant shall be verified separately by sending an OTP or a link as may be applicable.
7. In case, Aadhaar number is being given for legally wedded spouse, only the last four digits of the Aadhaar number may be provided.

List of Documents to be attached with this form

By Claimant:

- i. Photocopy of the first page of Pass Book/Bank Statement or cancelled cheque of the Bank Account or any other bank document showing the name and account details of Account Holder, in which the payout is to be credited
- ii. Copy of Death certificate of deceased Government Subscriber
- iii. Copy of PAN Card of claimant.
- iv. KYC document of claimant
- v. One photograph
- vi. Specimen signature of claimant

By DDO:

- i. Copy of the document containing employment details verified by HOO
- ii. Copy of the signed Form by claimant

FORM B4

[See Regulation 19 and 20]

Claim and Payout Form

Spouse of the deceased Unified Pension Scheme (UPS) subscriber who superannuated/retired on or before 31/03/2025 and eligible for UPS benefits and subscriber had already availed benefits under UPS

Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form

Photograph
of
Spouse

PART -A (to be filled by the spouse of deceased subscriber)

1. Details of deceased Subscriber:

Name		PRAN No.		Date of death (as per death certificate)	
------	--	----------	--	---	--

2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

3. KYC Details:

Document (one of the documents)	Document Type	Identification number	Validity (in case of Passport and Driving License)
Aadhaar* / Driving License / Passport/Voter ID/CKYC ID/ Letter issued by NPR			

4. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/ District	
State		Pin Code	
Country			

5. Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

6. Details of Bank a/c of spouse for credit of UPS benefits:

Type of Bank A/c		Bank A/c No.	
Bank Name		IFSC	

Declaration:

I _____ spouse of late _____ have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 as amended from time to time. I hereby declare that I am eligible to avail benefits under UPS in terms of the aforesaid notification and Regulations. I certify that the information given above is true and correct.

I hereby authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)
--

Details of UPS benefits that were being paid for deceased subscriber:

Monthly top-up payout to deceased subscriber as on the date of demise	
DR amount on admissible payout on the date of demise of subscriber	

PART -C (to be filled by the DDO in the CRA system)
--

Employment details as per service record:

	File no	
	Employee Code/ID	
	Date of Start of eligibility of family Payout to spouse (on demise of subscriber)	

<p>Certified that the details provided by spouse of deceased subscriber in Part-A, details of employment, legally wedded spouse on the date of superannuation/retirement, date of death of subscriber which has been verified by HOO and the entry has been made as per such certification.</p>
--

Verified and certified that the details are true and correct.
--

Signature & Name of DDO

DDO Name	DDO Registration No.
----------	----------------------

Date:	Place:
-------	--------

**Form B4
(Part D)
UPS Payout Order (UPO) issued by PAO
(System Generated)**

Photograph
of
Spouse

To,
National Pension System Trust
(address to be added)

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Details of deceased subscriber:

Name		PRAN No.		Date of death (as per death certificate)	
------	--	----------	--	---	--

2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

Sanction of Admissible UPS Benefits payable to Spouse

3. UPS Benefits payable to Spouse:

Date of family Payout to spouse (on demise of subscriber)	
Monthly Family Pay-out (60 % of top-up amount payable to subscriber)	
DR amount (on 60% of admissible payout to subscriber)	
Adjustment of excess monthly top up paid for subscriber upto the date of commencement of family payout, if any	

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of UPS payout Order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

**Copy to,
To Subscriber**

(address and email and mobile) – over email

Instructions to fill the form

1. All fields are mandatory, unless marked with Asterisks.
2. Please fill the details of the subscriber as per the service records.
3. Please give details of DDO, PAO, Department/Ministry of the office from where you retired.
4. Any one of the 5 KYC documents may be provided. In case of online filling of the form Aadhar Number or CKYC ID may be provided.
5. The current address shall be as per the KYC document provided. In case there is change in the current address, the concerned KYC documents is to be updated first.
6. The mobile number and e-mail id of the claimant shall be verified separately by sending an OTP or a link as may be applicable.
7. In case, Aadhaar number is being given for legally wedded spouse, only the last four digits of the Aadhaar number may be provided.

List of Documents to be attached with this form

By Claimant:

- i. Photocopy of the first page of Pass Book/Bank Statement or cancelled cheque of the Bank Account or any other bank document showing the name and account details of Account Holder, in which the payout is to be credited
- ii. Copy of Death certificate of deceased Government Subscriber
- iii. Copy of PAN Card of claimant.
- iv. KYC document of claimant
- v. One photograph
- vi. Specimen signature of claimant

By DDO:

- i. Copy of the document containing employment details verified by HOO
- ii. Copy of the signed Form by claimant

FORM B5

[See Regulation 19, 20 and 23]

Claim and Payout Form

Spouse of the deceased Unified Pension Scheme (UPS) subscriber who superannuated/retired on or after 01/04/2025 and eligible for UPS benefits and subscriber had not availed benefits under UPS

Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form

Photograph
of
Spouse

PART -A (to be filled by the spouse)**1. Details of deceased Subscriber:**

Name		PAN No	
Gender		Date of Superannuation/ Retirement under FR 56(j) /Retirement	
PRAN No.		Date of death (as per death certificate)	
Date of joining service			

2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

3. KYC Details:

Document (one of the documents)	Document Type	Identification number	Validity (in case of Passport and Driving License)
Aadhaar * / Driving License / Passport/Voter ID/CKYC ID/ Letter issued by NPR			

4. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/ District	
State		Pin Code	
Country			

5. Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

6. Details of Bank a/c of spouse for credit of UPS benefits:

Type of Bank A/c		Bank A/c No.	
Bank Name		IFSC	

7. Final withdrawal percentage – (can be availed upto 60% of corpus)

I desire to opt for Final withdrawal (applicable where subscriber had not availed UPS benefits)% of individual corpus
I am exercising this option being fully aware that the final withdrawal will proportionately reduce the assured payout.	

Declaration:

I _____ spouse of late _____ have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 as amended from time to time. I hereby declare that I am eligible to avail benefits under UPS in terms of the aforesaid notification and Regulations. I certify that the information given above is true and correct.

I hereby authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)**1. Details for calculation of UPS benefits payable to deceased subscriber:**

	Individual Corpus (IC): Value of corpus as on date of superannuation/retirement	
	Benchmark Corpus (BC) (on date of superannuation/retirement)	
	Excess/shortfall of Individual Corpus vis-a-vis Benchmark Corpus (IC-BC)	
	Final withdrawal (FW in %)	

PART -C (to be filled by the DDO in the CRA system)**1. Employment Details as per service record:**

	File no	
	Employee Code/ID	
	Date of commencement of qualifying service (Qualifying Service as defined in Regulation 2(k) read with Regulation 13)	
	Date of Superannuation/ retirement under Fundamental Rules 56(j) (which is not treated as penalty under Central Civil Services (Classification, Control and Appeal) Rules, 1965)/ Voluntary Retirement	

	Length of Qualifying service in months (Q)	
	Length of qualifying service in completed half years (L) (fraction to be ignored)	
	Date of Start of monthly Admissible Payout (in case of Superannuation and Voluntary Retirement: <i>From next day of superannuation,</i> in case of Retirement under 56(j): <i>From next day of Retirement</i>)	
	Date of Start of family Payout to spouse (on demise of subscriber)	

2. **Basic Pay details for last 12 months before superannuation/ retirement under FR 56 (j):**

	Basic Pay	NPA (non-practicing allowance granted to medical officer in lieu of private practice)	Total (Basic pay +NPA)		Basic Pay	NPA (non-practicing allowance granted to medical officer in lieu of private practice)	Total (Basic pay +NPA)
Month 1				Month 7			
Month 2				Month 8			
Month 3				Month 9			
Month 4				Month 10			
Month 5				Month 11			
Month 6				Month 12			
Average of 12 Months of (Basic pay +NPA) = P							

3. **Salary details of last month before superannuation/ retirement under FR 56 (j):**

Month/Year	Basic Pay (includes non-practicing allowance granted to medical officer in lieu of private practice) if any) (BP)	Dearness Allowance (DA)	Total E= (BP+ DA)
Last month emolument (E) for lump-sum payment			

Certified that the details provided by spouse of deceased subscriber in **Part-A**, details of employment, legally wedded spouse on the date of superannuation/retirement, date of death of subscriber which has been verified by HOO and the entry has been made as per such certification.

Verified and certified that the details are true and correct.

Signature & Name of DDO

DDO Name

DDO Registration No.

Date:

Place:

Form B5
(Part D)
UPS Payout Order (UPO) issued by PAO
(System Generated)

To,

National Pension System Trust
(address to be added) – system

Photograph
of
Spouse

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Details of deceased subscriber:

Name		PRAN No.		Date of death (as per death certificate)	
------	--	----------	--	---	--

2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

3. Details of Employment & Salary:

	Length of Qualifying service in number of months	
	Average of last 12 Months basic pay	
	Assured Payout	
	Last month salary (Basic Pay + DA)	
	Length of qualifying service in completed six months	
	Date of start of monthly admissible Payout	
	Date of start of family Payout to spouse (on demise of subscriber)	

Sanction of Admissible UPS Benefits payable to Spouse**4. UPS Benefits payable to Spouse:**

Lumpsum Payment	
Excess, if any, of Individual Corpus vis-a-vis Benchmark Corpus	
Final Withdrawal (if opted)	
Monthly Family Payout (60% of admissible payout) where Admissible payout=Assured Payout *IC/BC (1- Final Withdrawal%)	
DR amount on family payout	
Arrears upto date of commencement of Family Payout (including arrears of monthly payout and DR on admissible payout)	
i) Payable to subscriber till the date of demise of subscriber	
ii) Payable to Spouse after date of demise of subscriber	

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of UPS payout Order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

**Copy to,
To Subscriber
(address and email and mobile) – over email**

Instructions to fill the form

1. All fields are mandatory, unless marked with Asterisks.
2. Please fill the details of the subscriber as per the service records.
3. Please give details of DDO, PAO, Department/Ministry of the office from where you retired.
4. Any one of the 5 KYC documents may be provided. In case of online filling of the form Aadhar Number or CKYC ID may be provided.
5. The current address shall be as per the KYC document provided. In case there is change in the current address, the concerned KYC documents is to be updated first.
6. The mobile number and e-mail id of the claimant shall be verified separately by sending an OTP or a link as may be applicable.
7. The field of date of joining in Central Govt regular service shall be captured from the CRA system, however, in case of any change, it shall be editable by the subscriber and duly verified by DDO.
8. In case, Aadhaar number is being given for legally wedded spouse, only the last four digits of the Aadhaar number may be provided.

List of Documents to be attached with this form

By Claimant:

- i. Photocopy of the first page of Pass Book/Bank Statement or cancelled cheque of the Bank Account or any other bank document showing the name and account details of Account Holder, in which the payout is to be credited
- ii. Copy of Death certificate of deceased Government Subscriber
- iii. Copy of PAN Card of claimant.
- iv. KYC document of claimant
- v. One photograph
- vi. Specimen signature of claimant

By DDO:

- i. Copy of the document containing employment details verified by HOO
- ii. Copy of the signed Form by claimant

FORM B6

[See Regulation 4, 19 and 20]

Claim and Payout Form

Spouse of the deceased Unified Pension Scheme (UPS) subscriber who superannuated/ retired on or before 31/03/2025 and eligible for UPS benefits and subscriber had not availed benefits under UPS

Before filling the form, please read the INSTRUCTIONS carefully given at the end of the form

Photograph
of
Spouse

PART -A (to be filled by the spouse of deceased subscriber)

1. Details of deceased Subscriber:

Name		PAN No	
Gender		Date of Superannuation/ Retirement under FR 56(j) /Retirement	
PRAN No.		Date of death (as per death certificate)	
Date of joining service			

2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

3. KYC Details

Document (one of the documents)	Document Type	Identification number	Validity (in case of Passport and Driving License)
Aadhaar * /Driving License/Passport / Voter ID/CKC ID/Letter issued by NPR			

4. Current Address:

Flat/House No./Bldg. Name		Street/Locality	
Village & Post Office/Block		City/ District	
State		Pin Code	
Country			

5. Contact Details:

Telephone No. (If any)		Mobile No.	
E-mail ID			

6. Details of Bank a/c of spouse for credit of UPS benefits:

Type of Bank A/c		Bank A/c No.	
Bank Name		IFSC	

Declaration:

I _____ spouse of late _____ have fully read and understood the provisions of Unified Pension Scheme (UPS) as notified by GoI vide notification F. No. FX-1/3/2024-PR, dated 24/01/2025 and PFRDA (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 as amended from time to time. I hereby declare that I am eligible to avail benefits under UPS in terms of the aforesaid notification and Regulations. I certify that the information given above is true and correct.

I hereby authorize the CRA, NPS Trust or any other entity connected with UPS to collect and share data/ details of my necessary personal information for the purpose of the said scheme regulated under the PFRDA Act, 2013 and the relevant regulations notified thereunder.

Place: _____

Signature: _____

Date: _____

Name: _____

PART -B (Details as recorded in the CRA system)**1.Details of Partial Withdrawal:**

S. N.	Date of Partial withdrawal	Amount withdrawn	No. of units withdrawn as per default pattern	Default pattern NAV on the date of superannuation	Value of partial withdrawals (<i>no. of units withdrawn * NAV</i>) as per default pattern, as on date of superannuation (A)
1					
2					
3					
Total					

2. Details of voluntary contribution:

S. N.	Date of voluntary contribution	Amount of voluntary contribution	No. of units allotted	NAV on the date of superannuation	Value of voluntary contribution (<i>no. of units * NAV</i>) as on date of superannuation
1					
2					
3					
...					
n					
Total					

3. Details for calculation of UPS benefits payable for deceased subscriber:

Individual Corpus (IC): Value of corpus as on date of superannuation/retirement	
Benchmark Corpus (BC): Value of IC as per default pattern of Investment + Value of partial withdrawals amount at the time of Superannuation as per default pattern - value of voluntary contribution on date of superannuation/retirement	
Final withdrawal (FW in %)	
Representative Annuity Rate (as on date of superannuation, as published by PFRDA)	
Representative annuity amount= (IC) x (1-FW%) *(Representative Annuity Rate)/ (12*100) where {IC ≤ BC}	

PART -C (to be filled by the DDO in the CRA system)
--

1. Employment details as per office records:

	File no	
	Employee Code/ID	
	Date of commencement of qualifying service <i>(Qualifying Service as defined in Regulation 2(k) read with Regulation 13)</i>	
	Date of Superannuation/ Retirement under FR 56(j)	
	Length of Qualifying service in months (Q)	
	Length of qualifying service in completed half years (L) <i>(fraction to be ignored)</i>	
	Date of Start of Payout to deceased subscriber <i>(in case of superannuation, next day of superannuation/ in case of retirement, next day of retirement)</i>	
	Date of start of family Payout to spouse <i>(on demise of subscriber)</i>	

2. Basic Pay details for last 12 months before superannuation/ retirement under FR 56 (j):

	Basic Pay	NPA <i>(non-practicing allowance granted to medical officer in lieu of private practice)</i>	Total (Basic pay +NPA)		Basic Pay	NPA <i>(non-practicing allowance granted to medical officer in lieu of private practice)</i>	Total (Basic pay +NPA)
Month 1				Month 7			
Month 2				Month 8			
Month 3				Month 9			
Month 4				Month 10			
Month 5				Month 11			
Month 6				Month 12			
Average of 12 Months of (Basic pay +NPA) = P							

3. Salary details of last month before superannuation/ retirement under FR 56 (j):

Month/Year	Basic Pay <i>(includes non-practicing allowance granted to medical officer in lieu of private practice if any) (BP)</i>	Dearness Allowance (DA)	Total E= (BP+ DA)
Last month emolument (E) for lump-sum payment			

Certified that the details provided by spouse of deceased subscriber in **Part-A**, details of employment, legally wedded spouse on the date of superannuation/retirement, date of death of subscriber which has been verified by HOO and the entry has been made as per such certification.

Verified and certified that the details are true and correct.

Signature & Name of DDO

DDO Name

DDO Registration No.

Date:

Place:

**Form B6
(Part D)
UPS Payout Order (UPO) issued by PAO
(System Generated)**

Photograph
of
Spouse

To,
National Pension System Trust
(address to be added)

File no:		Date of issue:	
UPS Payout Order (UPO) No:			

1. Details of deceased subscriber:

Name		PRAN No.		Date of death (as per death certificate)	
------	--	----------	--	--	--

2. Details of legally wedded spouse on the date of superannuation:

Name		PAN	
DOB		Gender	

3. Details of Employment & Salary:

	Length of Qualifying service in number of months	
	Average of last 12 Months basic pay	
	Last month salary (Basic Pay + DA)	
	Length of qualifying service in completed six months (fraction ignored)	
	Date of Start of Payout for deceased subscriber	
	Date of start of family Payout to spouse (on demise of subscriber)	
	Admissible Payout: Assured Payout*(IC/BC) * (1-FW%) where {IC <= BC} (Assured Payout = (1/2 of P) x (Q/300)) with the condition that if (P/2) XQ/300 is less than 10,000, it will be taken as 10,000, where P is basic pay and Q is qualifying service in months)	

Sanction of Admissible UPS Benefits payable to Spouse

4. UPS Benefits payable to Spouse:

Date of start of top-up Payout	
Lumpsum Payment	
Interest on Lump-sum Payment	
Monthly Family Pay-out (60 % of topup amount payable to subscriber)	
DR amount (on 60% of admissible payout)	
Arrears upto date of commencement of Family Payout (including arrears of monthly top up payout and DR on admissible payout)	
Top-up amount payable to subscriber till the date of demise of subscriber	
Family payout payable to Spouse after date of demise of subscriber	
Interest on Arrears for Top-up and applicable DR (if Applicable)	

Signature & Name of PAO	
PAO Name	PAO Registration No.
Date:	Place:

Authorising the release of benefits upon receipt of UPS payout Order after due verification

Authorised Signatory NPS Trust	
Date:	Place:

**Copy to,
To Subscriber
(address and email and mobile) – over email**

Instructions to fill the form

1. All fields are mandatory, unless marked with Asterisks.
2. Please fill the details of the subscriber as per the service records.
3. Please give details of DDO, PAO, Department/Ministry of the office from where you retired.
4. Any one of the 5 KYC documents may be provided. In case of online filling of the form Aadhar Number or CKYC ID may be provided.
5. The current address shall be as per the KYC document provided. In case there is change in the current address, the concerned KYC documents is to be updated first.
6. The mobile number and e-mail id of the claimant shall be verified separately by sending an OTP or a link as may be applicable.
7. The field of date of joining in Central Govt regular service shall be captured from the CRA system, however, in case of any change, it shall be editable by the subscriber and duly verified by DDO.
8. In case, Aadhaar number is being given for legally wedded spouse, only the last four digits of the Aadhaar number may be provided.

List of Documents to be attached with this form

By Claimant:

- i. Photocopy of the first page of Pass Book/Bank Statement or cancelled cheque of the Bank Account or any other bank document showing the name and account details of Account Holder, in which the payout is to be credited
- ii. Copy of Death certificate of deceased Government Subscriber
- iii. Copy of PAN Card of claimant.
- iv. KYC document of claimant
- v. One photograph
- vi. Specimen signature of claimant

By DDO:

- i. Copy of the document containing employment details verified by HOO
- ii. Copy of the signed Form by claimant

SCHEDULE II

[See Regulation 12]

Weighted Average NAV (Default Pattern)

Month-Year	NAV	Month-Year	NAV
Apr-08	10.0169	Jul-12	14.8845
May-08	10.0866	Aug-12	14.9999
Jun-08	9.9783	Sep-12	15.3255
Jul-08	9.9720	Oct-12	15.4229
Aug-08	10.0807	Nov-12	15.5895
Sep-08	10.2633	Dec-12	15.8031
Oct-08	10.4036	Jan-13	16.0547
Nov-08	10.6600	Feb-13	16.0440
Dec-08	11.7884	Mar-13	16.1008
Jan-09	11.4626	Apr-13	16.5458
Feb-09	11.5112	May-13	17.0449
Mar-09	11.5189	Jun-13	16.7816
Apr-09	12.0014	Jul-13	15.9781
May-09	11.9312	Aug-13	15.6236
Jun-09	11.9892	Sep-13	15.8324
Jul-09	12.0483	Oct-13	16.2803
Aug-09	11.9888	Nov-13	16.2586
Sep-09	12.1057	Dec-13	16.3700
Oct-09	12.1193	Jan-14	16.4305
Nov-09	12.3082	Feb-14	16.5176
Dec-09	12.3612	Mar-14	16.8651
Jan-10	12.4054	Apr-14	17.0500
Feb-10	12.3513	May-14	17.5693
Mar-10	12.5562	Jun-14	17.8120
Apr-10	12.6431	Jul-14	17.9483
May-10	12.8170	Aug-14	18.0605
Jun-10	12.9687	Sep-14	18.2917
Jul-10	12.9630	Oct-14	18.8614
Aug-10	13.0217	Nov-14	19.2479
Sep-10	13.3050	Dec-14	19.4854
Oct-10	13.3025	Jan-15	20.0057
Nov-10	13.3356	Feb-15	20.0860
Dec-10	13.4714	Mar-15	20.0660
Jan-11	13.2767	Apr-15	20.0252
Feb-11	13.3305	May-15	20.1517
Mar-11	13.5694	Jun-15	20.0376
Apr-11	13.5311	Jul-15	20.3518
May-11	13.3990	Aug-15	20.3791
Jun-11	13.5915	Sep-15	20.7275
Jul-11	13.6515	Oct-15	20.8447
Aug-11	13.7151	Nov-15	20.7871
Sep-11	13.7352	Dec-15	20.8167
Oct-11	13.6674	Jan-16	20.7299
Nov-11	13.6760	Feb-16	20.5749
Dec-11	13.8600	Mar-16	21.3101
Jan-12	14.2520	Apr-16	21.5913
Feb-12	14.4285	May-16	21.8058
Mar-12	14.3269	Jun-16	22.1155
Apr-12	14.3985	Jul-16	22.8321
May-12	14.5384	Aug-16	23.2344
Jun-12	14.7626	Sep-16	23.4793

Oct-16	23.6178
Nov-16	24.3138
Dec-16	23.7789
Jan-17	24.1363
Feb-17	23.7790
Mar-17	24.1551
Apr-17	24.1904
May-17	24.5885
Jun-17	25.0057
Jul-17	25.3881
Aug-17	25.4314
Sep-17	25.3854
Oct-17	25.5963
Nov-17	25.5021
Dec-17	25.4862
Jan-18	25.5615
Feb-18	25.1638
Mar-18	25.6182
Apr-18	25.4962
May-18	25.4489
Jun-18	25.4858
Jul-18	25.9063
Aug-18	26.0361
Sep-18	25.7509
Oct-18	25.9449
Nov-18	26.6298
Dec-18	27.1161
Jan-19	27.1381
Feb-19	27.0954
Mar-19	27.8787
Apr-19	27.8151
May-19	28.6110
Jun-19	28.9874
Jul-19	29.3996
Aug-19	29.3282
Sep-19	29.3810
Oct-19	29.8446
Nov-19	30.0717
Dec-19	30.2054
Jan-20	30.1999
Feb-20	30.5728
Mar-20	29.9191
Apr-20	30.5958
May-20	31.2102
Jun-20	31.7616
Jul-20	32.4631
Aug-20	32.2234
Sep-20	32.3033
Oct-20	33.0050
Nov-20	33.6894
Dec-20	34.2231
Jan-21	34.1974
Feb-21	33.8183
Mar-21	34.3118
Apr-21	34.5690

May-21	35.0699
Jun-21	35.0854
Jul-21	35.2202
Aug-21	35.8914
Sep-21	36.3718
Oct-21	36.3397
Nov-21	36.4770
Dec-21	36.5480
Jan-22	36.3760
Feb-22	36.4891
Mar-22	36.6811
Apr-22	36.3259
May-22	35.7391
Jun-22	35.6202
Jul-22	36.4361
Aug-22	37.1241
Sep-22	36.8472
Oct-22	37.1941
Nov-22	37.8499
Dec-22	37.8120
Jan-23	37.8312
Feb-23	37.8462
Mar-23	38.2325
Apr-23	38.9491
May-23	39.5675
Jun-23	39.7059
Jul-23	40.0364
Aug-23	40.1459
Sep-23	40.2593
Oct-23	40.1013
Nov-23	40.7170
Dec-23	41.5727
Jan-24	41.9909
Feb-24	42.6008
Mar-24	43.0157
Apr-24	43.0274
May-24	43.6209
Jun-24	44.3142
Jul-24	44.9167
Aug-24	45.3459
Sep-24	45.9843
Oct-24	45.6338
Nov-24	45.8298
Dec-24	45.9490
Jan-25	46.0805
Feb-25	45.6371

For period(s) subsequent to February 2025, the weighted average NAV for each month shall be declared.

SCHEDULE III

[see Regulation 12]

Illustrative examples of computation of Benchmark Corpus**1. For subscribers superannuated / retired on or before 31.03.2025****Scenario 1:** Subscriber has (i) continued in default scheme of investment (ii) made partial withdrawal and (iii) made voluntary contribution

Assumptions:

- i) Subscriber joined on 05/01/2012 and has continued in default pattern till superannuation
- ii) Subscriber has made partial withdrawal of Rs. 1,00,000 on 31.03.2021
- iii) Subscriber has made voluntary contribution of Rs. 50,000 on 31.03.2022
- iv) Subscriber has superannuated on 30.11.2024

Partial withdrawal	
Date of Partial Withdrawal	31.03.2021
Amount of Partial Withdrawal	Rs. 1,00,000
Weighted average NAV of default scheme	Rs. 34.3118
No. of withdrawal units	2914.4500
Voluntary Contribution	
Date of voluntary contribution	31.03.2022
Amount of contribution	Rs. 50,000
Weighted average NAV of default scheme	Rs. 36.6811
No. of units added as per default scheme	1363.1000
Superannuation	
Date of Superannuation	30.11.2024
Corpus as per default scheme (Individual Corpus)	Rs. 15,88,888.91
Weighted average NAV of default scheme	Rs. 45.8298
Units on the date of superannuation	34669.3400

Benchmark corpus units on the date of superannuation

$$\begin{aligned}
 &= \text{Individual Corpus units} \\
 & (+) \text{ No of units of partial withdrawal(s)} \\
 & (-) \text{ No of units of voluntary contribution(s)} \\
 &= 34669.3400 + 2914.4500 - 1363.1000 \\
 &= 36,220.6900
 \end{aligned}$$

Benchmark Corpus value on the date of superannuation

$$\begin{aligned}
 &= \text{Cumulative units} \times \text{NAV (on the date of superannuation)} \\
 &= 36,220.6900 \times 45.8298 \\
 &= \text{Rs. 16,59,986.98}
 \end{aligned}$$

In case of past retirees upto 31st March 2025, who have not exercised active investment choice and continued in default pattern till superannuation/retirement, the benchmark corpus will be derived as per the above method.

Scenario 2 - Subscriber has made - i) active choice of investment ii) partial withdrawal and iii) voluntary contribution

Assumptions:

- i) Subscriber joined on 05/01/2012 and was covered under default scheme
- ii) Subscriber has exercised investment choice on 15.01.2020
- iii) Subscriber has made partial withdrawal of Rs. 1,00,000 on 31.03.2021
- iv) Subscriber has made voluntary contribution of Rs. 50,000 on 31.03.2022
- v) Subscriber has superannuated on 30.11.2024

Investment Choice – change	
Date of shifting to active choice	15.01.2020
Corpus on the date of shifting (no voluntary contributions or partial withdrawals were made before the date of shifting)**	Rs.8,00,000
Weighted average NAV of default scheme (15.01.2020)	Rs.30.1999
Units in default scheme (15.01.2020)	26,490.1539
Superannuation	
Date of Superannuation	30.11.2024
Weighted average NAV of Active Choice	Rs.29.6510
Units as per Active Choice (Individual Corpus)	58,273.2639
Units as per Default Scheme of all mandatory (employee + employer) contributions	36,220.6900
Weighted average NAV of default scheme	Rs.45.8298
Benchmark Corpus as per default scheme*	Rs.16,59,986.98
Corpus as per Active choice	Rs.17,27,860.55

*Benchmark derived since 15.01.2020 (partial withdrawals and voluntary contribution are ignored for the following computation)

** If any voluntary contributions or partial withdrawals were made before shifting to active choice, the effect will be computed as per scenario 1.

Contributions	Date of Contribution	Contribution Amount	NAV of Default Scheme as on date of Contribution	Units
Opening Balance of units as on 15.01.2020				26,490.1500
Mar-20	07.04.2020	9,540	29.9191	318.8599
Apr-20	09.06.2020	10,017	31.2102	320.9528
May-20	09.06.2020	10,017	31.2102	320.9528
Jun-20	10.07.2020	10,017	31.7616	315.3808
---	---	---	---	---
Oct-24	04.11.2024	21,000	45.6338	460.1852
Nov-24	30.11.2024	21,000	45.8298	458.2171
On superannuation	30.11.2024		45.8298	36,220.69

Benchmark Corpus on the date of superannuation = Value of Corpus on the date of superannuation based on default pattern

$$\begin{aligned}
 &= \text{Total units} \times \text{NAV}_{\text{Default}} \\
 &= 36,220.69 \times \text{Rs. } 45.8298 \\
 &= \text{Rs. } 16,59,986.98
 \end{aligned}$$

In case of past retirees upto 31st March 2025, who have exercised active investment choice on or after 01st April 2019, the benchmark corpus will be derived as per the above method.

2. For subscribers superannuating / retiring on or after 01.04.2025

Scenario 1: Subscriber has (i) continued in default scheme of investment (ii) made partial withdrawal and (iii) made voluntary contribution

Assumptions:

- Subscriber joined on 05/01/2012 and has continued in default pattern till superannuation
- Subscriber has made partial withdrawal of Rs. 1,00,000 on 31.03.2021
- Subscriber has made voluntary contribution of Rs. 50,000 on 31.03.2022
- Subscriber will superannuate in 30.11.2027

Partial withdrawal	
Date of Partial Withdrawal	31.03.2021
Amount of Partial Withdrawal	Rs.1,00,000
Voluntary Contribution	
Date of voluntary contribution	31.03.2022
Amount of contribution	Rs.50,000
On 31.03.2025	
Balance of units in default scheme	36,220.6900
Superannuation	
Date of Superannuation	30.11.2027
Units as per Default Scheme of all mandatory (employee + employer) contributions	43,987.7522
Weighted average NAV of default scheme*	Rs.57.7864
Benchmark Corpus as per default scheme**	Rs. 25,41,893.84

*Projected NAV

Benchmark calculation till 31.03.2025 = Mandatory contributions received as per scenario 1 of part 1.

**Benchmark calculation since 01.04.2025

Contribution for the Month	Contribution Date	Contribution Amount (Rs.)	NAV Date	NAV of default pattern (Rs.)*	Units
Opening balance (on 31.03.2025)					36,220.6900
Mar-25	10.04.2025	10,000	10.04.2025	47.4578	210.7135
Apr-25	05.05.2025	10,000	05.05.2025	47.8877	208.8219
May-25	27.06.2025	10,000	27.06.2025	48.0861	207.9603
Jun-25	20.08.2025	10,000	31.07.2025	48.4457	206.4167
Jul-25	24.09.2025	10,500	31.08.2025	48.5155	216.4257
Aug-25	24.09.2025	10,500	24.09.2025	48.5290	216.3655
---	---	---	---	---	
Sep-27	04.10.2027	22,000	04.10.2027	57.1873	384.7008
Oct-27	07.11.2027	22,000	07.11.2027	57.6829	381.3955
Nov-27	30.11.2027	22,000	30.11.2027	57.7864	380.7124
On Superannuation 30.11.2027				57.7864	43,987.7522

*Projected NAV

Benchmark Corpus = Value of Corpus on the date of superannuation based on default pattern

$$\begin{aligned}
 &= \text{Total units} \times \text{NAV}_{\text{Default}}(\text{on the date of superannuation}) \\
 &= 43,987.7522 \times 57.7864 \\
 &= \text{Rs. 25,41,893.84}
 \end{aligned}$$

Scenario 2 - Subscriber has made - i) active choice of investment ii) partial withdrawal and iii) voluntary contribution

Assumptions:

- i) Subscriber joined on 05/01/2012 and was covered under default scheme
- ii) Subscriber has exercised investment choice on 15.01.2020
- iii) Subscriber has made partial withdrawal of Rs. 1,00,000 on 31.03.2021
- iv) Subscriber has made voluntary contribution of Rs. 50,000 on 31.03.2022
- v) Subscriber will superannuate on 30.11.2027

Investment Choice – change	
Date of shifting to active choice	15.01.2020
Corpus on the date of shifting (<i>no voluntary contribution or partial withdrawal till shifting</i>)	Rs.8,00,000
Weighted average NAV of default scheme (15.01.2020)	Rs.30.1999
Units in default scheme (15.01.2020)	26,490.1539
Superannuation	
Date of Superannuation	30.11.2027
Weighted average NAV of Active Choice	Rs.47.1677
Units as per Active Choice	58,273.2639
Units as per Default Scheme of all mandatory (employee + employer) contributions	50,200.6457
Weighted average NAV of default scheme	Rs.57.7864
Benchmark Corpus as per default scheme*	Rs. 29,00,914.59
Corpus as per Active choice	Rs.34,27,860.55

*Projected NAV

Benchmark derived since 15.01.2020 till 31.03.2025 = Mandatory contributions received on 'as and when' basis in default scheme.

Contribution for Month	Date of Contribution	Contribution Amount	NAV Date	NAV of Default Scheme*	Units
Benchmark calculation upto 31.03.2025 is as per scenario 1 of part 2					36,220.6900
<i>Benchmark calculation from 01.04.2025 onwards</i>					
Mar-25	10.04.2025	23,500	10.04.2025	47.4578	495.1768
Apr-25	05.05.2025	23,500	05.05.2025	47.8877	490.7314
May-25	27.06.2025	23,500	27.06.2025	48.0861	488.7067
Jun-25	20.08.2025	23,500	31.07.2025	48.4457	485.0792
Jul-25	24.09.2025	24,700	31.08.2025	48.5155	509.1156
Aug-25	24.09.2025	24,700	24.09.2025	48.5290	508.9740
Cont---	---	---	---	---	
Sep-27	04.10.2027	29,900	04.10.2027	57.1873	522.8434
Oct-27	07.11.2027	29,900	07.11.2027	57.6829	518.3512
Nov-27	30.11.2027	29,900	30.11.2027	57.7864	517.4228
On Superannuation 30.11.2027				57.7864	50,200.6457

*Projected NAV

Benchmark Corpus = Value of Corpus on the date of superannuation based on default pattern

$$\begin{aligned}
 &= \text{Total units} \times \text{NAV}_{\text{Default}}(\text{on the date of superannuation}) \\
 &= 50,200.6457 \times 57.7864 \\
 &= \text{Rs. 29,00,914.59}
 \end{aligned}$$

Schedule IV

[See Regulation 13]

Illustration for computation of qualifying service for purpose of UPS benefits

Particulars	Date	Period
Date of Joining Central Government Service	15.01.2010	-
Date of Superannuation	31.03.2026	
Service span	16 years, 2 months and 16 days OR 194 months and 16 days (A month is taken for 30 days)	
Period of deputation on foreign service**	15.01.2015- 14.01.2017	24 months
Period of unauthorised absence**	07.01.2018- 06.12.2018	11 months
Period of extraordinary leave**	01.02.2019 – 01.04.2019	2 months
Period of suspension pending inquiry**	05.09.2023 – 04.03.2024	6 months

** For the purpose of computation of period of foreign service, unauthorised absence, extraordinary leave and suspension, actual period (months and days) shall be reckoned for calculation of qualifying service.

Scenario 1: suspension revoked and employee exonerated, extraordinary leave granted on medical ground, unauthorised absence not condoned with forfeiture of past service, applicable contribution was not received for the period of deputation

- i. Period from joining service till superannuation/retirement = 194 months and 16 days.
- ii. Period of suspension counted as qualifying service = 6 months (05.09.2023 to 04.03.2024)
- iii. Period of deputation excluded from qualifying service = 24 months (15.01.2015- 14.01.2017)
- iv. Period of Extraordinary Leave counted as qualifying service = 2 months (01.02.2019 - 01.04.2019)
- v. Period of past service and unauthorised absence disqualified on account of unauthorised absence = 8 years, 10 months and 21 days or 106 months and 21 days (15.01.2010 to 06.12.2018)

Qualifying Service = 194 months and 16 days – (24 months + 106 months+ 21 days)

= 63 months and 25 days

***The Qualifying Service period shall be taken as 63 months in whole months and the balance fraction period of 25 days shall be excluded for the computation.**

UPS benefits not applicable as $Q < 120$.

Scenario 2: Major penalty imposed (barring dismissal and removal) after inquiry, extraordinary leave not allowed as qualifying service by the competent authority, unauthorised absence condoned with no forfeiture of past service, applicable contribution was received for the period of deputation

- i. Period from joining service till superannuation/retirement = 194 months and 16 days.
- ii. Period of suspension excluded from qualifying service = 6 months
- iii. Period of deputation counted as qualifying service = 24

iv. Period of Extraordinary Leave excluded from qualifying service = 2 months

v. Period of service disqualified on account of unauthorised absence = 11 months (07.01.2018- 06.12.2018)

Qualifying Service = 194 months and 16 days - (6 months + 2 months + 11 months)

= 175 months and 16 days

***The Qualifying Service period shall be taken as 175 months and the fraction period of 15 days shall be excluded for the computation.**

Scenario 3: Major penalty imposed after inquiry, extraordinary leave not allowed as qualifying service by the competent authority, unauthorised absence condoned with no forfeiture of past service, applicable contribution was not received for the period of deputation

i. Period from joining service till superannuation/retirement = 194 months and 16 days.

ii. Period of suspension excluded from qualifying service = 6 months

iii. Period of deputation not counted as qualifying service = 24

iv. Period of Extraordinary Leave excluded from qualifying service = 2 months

v. Period of service disqualified on account of unauthorised absence = 11 months (07.01.2018- 06.12.2018)

Qualifying Service = 194 months and 16 days - (6 months + 24 months + 2 months + 11 months)

= 151 months and 16 days

***The Qualifying Service period shall be taken as 151 months and the fraction period of 16 days shall be excluded for the computation.**

SCHEDULE V

[See regulation 15(1)(iv)]

Illustrative examples of working of Admissible Payout under different scenarios

Scenario 1: The below mentioned scenarios have been considered based on the monthly assured payout $\{(P/2) \times (Q/300)\}$ of Rs. 22,500 (Individual Corpus is equal or more than benchmark corpus)

Case 1: Employee does not opt for any final withdrawal

Monthly Assured Payout = Rs. 22,500

Admissible Payout = Rs. 22,500 plus applicable Dearness Relief

Case 2: Employee opts for 60% final withdrawal

Monthly Assured Payout = Rs. 22,500

Admissible Payout = Rs. 22,500 x (1-60/100)

Rs. 9,000 plus applicable Dearness Relief

Case 3: Employee opts for 40% final withdrawal

Monthly Assured Payout: Rs. 22,500

Admissible Payout = Rs. 22,500 x (1-40/100)

Rs. 13,500 plus applicable Dearness Relief

Case 4: Employee opts for 20% final withdrawal

Monthly Assured Payout: Rs. 22,500

Admissible Payout: Rs. 22,500 x (1-20/100)

Rs. 18,000 plus applicable Dearness Relief

Scenario 2: The employee superannuates on 30/05/2025 completing 15 years, 11 months and 12 days and has opted for UPS

- (i) qualifying service as certified by HOO is 191 months;
- (ii) twelve-month average basic pay prior to superannuation as certified by HOO is Rs 52,894;
- (iii) last month basic pay prior to superannuation as certified by HOO is Rs 53,600;
- (iv) partial withdrawal of Rs. 1,15,000 that has value of Rs. 1,95,130 on the date of superannuation based on number of units redeemed for partial withdrawal;
- (v) UPS Corpus on the date of superannuation Rs 27,43,000 with no voluntary contribution till superannuation.
- (vi) The subscriber has continued in the default pattern throughout the service, all the contributions were regular and timely,
- (vii) Opted for 60% final withdrawal at the time of superannuation.
- (viii) Benchmark corpus of the employee on the date of superannuation is Rs. 29,38,130
- (ix) Assuming DR to increase to 56% in Jan. 2025

Last month Basic Pay: Rs. 53,600

Dearness Allowance (@56% on 30/05/2025): Rs. 30,016

I. Lumpsum Payment = $(E/10) \times L$

E = last month Basic Pay (including non-practising allowance, if applicable) + Dearness Allowance
 = 53,600 + 30,016 = Rs. 83,616

L = Qualifying months of service/ 6 = 191/6 = 31.83
 = 31 (fractions to be ignored considering 6-months of completed service)

Lumpsum Payment = $\left(\frac{83,616}{10}\right) \times 31 = 2,59,209.60$
Rounded to next integer Rs. 2,59,210

II. Assured payout = $(\frac{1}{2} \text{ of } P) \times (Q/300)$ with the condition that if $(P/2) \times Q/300$ is less than 10,000, it will be taken as 10,000

= $(\frac{1}{2} \text{ of } 52,894) \times (191/300) = 16,837.92$
rounded to next higher integer Rs. 16,838

III. Admissible Payout = Assured Payout $\times (IC/BC) \times (1-FW\%)$

Admissible Payout = 16,838 * $\frac{27,43,000}{29,38,130}$ * 0.40
 = 6,287.90

rounded to next higher integer Rs. 6,288

IV. Dearness Relief (01/06/2025) = Admissible Payout * DR Rate (%)

= 6,288 * 56%
 = 3,521.28

rounded to next higher integer Rs. 3,522

Note: The Dearness relief amount will be based the Dearness Rate (%) as notified by the Central Government from time to time.

V. Monthly Payout

= Admissible Payout + Dearness Relief on Admissible payout
 = 6,288 + 6,288 * 56%
 = 6,288 + 3,521.28

Both figures rounded to next integer

= 9,810

Scenario 3: The employee superannuates on 30/04/2025 completing 15 years, 11 months and 12 days and has opted for UPS

- (i) qualifying service as certified by HOO is 191 months;
- (ii) twelve-month average basic pay prior to superannuation as certified by HOO is Rs 52,894;
- (iii) last month basic pay prior to superannuation as certified by HOO is Rs 53,600;
- (iv) partial withdrawal of Rs.1,15,000 that has value of Rs.1,95,130 on the date of superannuation based on number of units redeemed for partial withdrawal;
- (v) UPS Corpus on the date of superannuation Rs.27,43,000 with no voluntary contribution till superannuation.
- (vi) The subscriber has continued in the default pattern throughout the service, all the contributions were regular and timely,
- (vii) Opted for no final withdrawal at the time of superannuation.
- (viii) Benchmark corpus of the employee on the date of superannuation is Rs.29,38,130
- (ix) Assuming DR to increase to 56% in Jan. 2025

I. Lumpsum Payment = $(E/10) \times L$

E = last month Basic Pay (including non-practising allowance, if applicable) + Dearness Allowance
= 53,600 + 30,016 = Rs. 83,616

L = Qualifying months of service/ 6 = 191/6 = 31.83

= 31 (fractions to be ignored considering 6-months of completed service)

$$\text{Lumpsum Payment} = \left(\frac{83,616}{10} \right) * 31 = \mathbf{2,59,209.60}$$

Rounded to next integer Rs. 2,59,210

II. Assured payout = $(\frac{1}{2} \text{ of } P) \times (Q/300)$ with the condition that if $(P/2) \times Q/300$ is less than 10,000, it will be taken as 10,000

$$= (\frac{1}{2} \text{ of } 52,894) \times (191/300) = 16,837.92$$

rounded to next higher integer Rs. 16,838

III. Admissible Payout = Assured Payout $\times (IC/BC) \times (1-FW\%)$

$$\text{Admissible Payout} = 16,838 * \frac{27,43,000}{29,38,130} * 1$$

$$= 15,719.73$$

rounded to next higher integer Rs. 15,720

IV. Dearness Relief (01/06/2025) = Admissible Payout \times DR Rate (%)

$$= 15,720 * 56\%$$

$$= 8,803.20$$

rounded to next higher integer Rs. 8,804

Note: The Dearness relief amount will be based the Dearness Rate (%) as notified by the Central Government from time to time.

V. Monthly Payout

$$= \text{Admissible Payout} + \text{Dearness Relief on admissible payout}$$

$$= 15,720 + 15,720 * 56\%$$

$$= 15,720 + 8,803.2$$

Both figures rounded to next integer

$$= 15,720 + 8,804$$

$$= \text{Rs. } 24,524$$

In the above illustrations, there may be a scenario where, the above-mentioned employee dies just after few days of superannuation on 28.06.2025. He already availed UPS benefits of Lumpsum Payment. In such case, the employee will be eligible to get Monthly admissible payout as per the above calculation upto 28.06.2025 and thereafter family payout would be admissible to legally wedded spouse on the date of superannuation.

VI. Family Payout (to the legally wedded spouse after demise of the employee) wef 29.06.2025:

Family Payout = 60% of Admissible Payout + Dearness Relief

$$= 60\% * 15,720 + (60\% * 15,720) * 56\%$$

$$= 9,432 + 5,281.92$$

Both figures rounded to next integer

$$= 9,432 + 5,282$$

$$= \text{Rs. } 14,714$$

Scenario 4: The employee superannuates on 30/05/2025 completing 10 years, 3 months and 12 days and has opted for UPS

- (i) qualifying service as certified by HOO is 123 months;
- (ii) twelve-month average basic pay prior to superannuation as certified by HOO is Rs 25,250,
- (iii) last month basic pay prior to superannuation as certified by HOO is Rs 25,400,
- (iv) UPS Corpus on the date of superannuation Rs 8,00,000 with no voluntary contribution till superannuation and also there has been no partial withdrawal,
- (v) The subscriber has continued in the default pattern throughout the service.
- (vi) No final withdrawal opted at the time of superannuation.
- (vii) Benchmark corpus of the employee on the date of superannuation is Rs. 8,00,000

Last month Basic Pay: 25,400

Dearness Allowance (@56% on 30/05/2025): 14,224

I. Lumpsum Payment = (E/10) x L

$$\begin{aligned} E &= \text{last month Basic Pay (including non-practising allowance, if applicable) + Dearness Allowance} \\ &= 25,400 + 14,224 = \text{Rs. } 39,624 \end{aligned}$$

$$\begin{aligned} L &= \text{Qualifying months of service/ 6} = 123/6 = 20.5 \\ &= 20 \text{ (fractions to be ignored considering 6-months of completed service)} \end{aligned}$$

$$\text{Lumpsum Payment} = \left(\frac{39,624}{10} \right) * 20 = \text{79,248}$$

II. Assured payout:

$$= (\frac{1}{2} \text{ of } P) \times (Q/300) \text{ with the condition that if } (P/2) \times Q/300 \text{ is less than } 10,000, \text{ it will be taken as } 10,000$$

$$= (\frac{1}{2} \text{ of } 25,250) \times (123/300) = 5,176.25$$

rounded to next higher integer Rs. 5,177

Since $(P/2) \times Q/300$ is less than 10,000, the amount is taken as **Rs. 10,000**

III. Admissible Payout:

$$\text{Admissible Payout} = \text{Assured Payout} \times (\text{IC/BC}) \times (1 - \text{LW}\%)$$

$$\text{Admissible Payout} = 10,000 \times \frac{8,00,000}{8,00,000} \times 1$$

$$= 10,000$$

IV. Dearness Relief (01/06/2025) = Admissible Payout * DR Rate (%)

$$= 10,000 \times 56\%$$

$$= 5,600$$

Note: The Dearness relief amount will be based the Dearness Rate (%) as notified by the Central Government from time to time.

V. Monthly Payout:

$$= \text{Admissible Payout} + \text{Dearness Relief on admissible payout}$$

$$= 10,000 + 10,000 \times 56\%$$

$$= 10,000 + 5,600$$

$$= \text{Rs. 15,600}$$

SCHEDULE VI

[See Regulation 22]

Representative Annuity Rates (RAR) for the period Jan 2014 to March 2025

$$\text{Representative Annuity Rates} = JLWR50 + \frac{(0.6-0.5)}{(1.0-0.5)} * (JLWR100 - JLWR50)$$

Where;

JLWR50 is the average annuity rate corresponding to the annuity product- Joint life with 50 percent to the spouse without return of purchase price for the said month; and

JLWR100 is the average annuity rate corresponding to the annuity product- Joint life with 100 percent to the spouse without return of purchase price for the said month

The Representative Annuity Rate computed as per the above formula for the period from January 2014 to March 2025 is as follows:

Month-Year	Representative Annuity Rate
Jan-14	8.12%
Feb-14	8.12%
Mar-14	8.12%
Apr-14	8.12%
May-14	8.12%
Jun-14	8.12%
Jul-14	8.12%
Aug-14	8.12%
Sep-14	8.12%
Oct-14	8.12%
Nov-14	8.12%
Dec-14	8.12%
Jan-15	8.12%
Feb-15	8.12%
Mar-15	8.12%
Apr-15	8.12%
May-15	8.12%
Jun-15	8.12%
Jul-15	8.12%
Aug-15	8.12%
Sep-15	8.30%
Oct-15	8.30%
Nov-15	8.30%
Dec-15	8.30%
Jan-16	8.30%
Feb-16	8.30%
Mar-16	8.30%

Month-Year	Representative Annuity Rate
Apr-16	8.30%
May-16	8.30%
Jun-16	8.30%
Jul-16	8.30%
Aug-16	8.30%
Sep-16	8.30%
Oct-16	8.25%
Nov-16	8.25%
Dec-16	8.25%
Jan-17	8.25%
Feb-17	8.23%
Mar-17	8.23%
Apr-17	8.23%
May-17	8.05%
Jun-17	8.05%
Jul-17	8.23%
Aug-17	8.23%
Sep-17	8.23%
Oct-17	8.23%
Nov-17	8.26%
Dec-17	8.26%
Jan-18	8.18%
Feb-18	8.18%
Mar-18	8.19%
Apr-18	8.19%
May-18	8.19%
Jun-18	8.22%

Month-Year	Representative Annuity Rate
Jul-18	8.22%
Aug-18	8.22%
Sep-18	7.91%
Oct-18	7.92%
Nov-18	8.03%
Dec-18	8.03%
Jan-19	7.99%
Feb-19	8.03%
Mar-19	8.03%
Apr-19	7.96%
May-19	8.02%
Jun-19	8.02%
Jul-19	8.02%
Aug-19	7.96%
Sep-19	7.67%
Oct-19	7.67%
Nov-19	7.82%
Dec-19	7.82%
Jan-20	7.73%
Feb-20	7.73%
Mar-20	7.65%
Apr-20	7.59%
May-20	7.64%
Jun-20	7.64%
Jul-20	7.63%
Aug-20	7.63%
Sep-20	7.22%
Oct-20	7.22%
Nov-20	7.21%
Dec-20	7.20%
Jan-21	7.20%
Feb-21	7.20%
Mar-21	7.20%
Apr-21	7.20%
May-21	7.20%
Jun-21	7.20%
Jul-21	7.19%
Aug-21	7.20%
Sep-21	7.20%
Oct-21	7.20%
Nov-21	7.21%
Dec-21	7.21%
Jan-22	7.21%

Month-Year	Representative Annuity Rate
Feb-22	7.31%
Mar-22	7.31%
Apr-22	7.32%
May-22	7.32%
Jun-22	7.35%
Jul-22	7.42%
Aug-22	7.43%
Sep-22	7.46%
Oct-22	7.46%
Nov-22	7.54%
Dec-22	7.57%
Jan-23	7.52%
Feb-23	7.57%
Mar-23	7.57%
Apr-23	7.52%
May-23	7.50%
Jun-23	7.42%
Jul-23	7.44%
Aug-23	7.43%
Sep-23	7.43%
Oct-23	7.43%
Nov-23	7.50%
Dec-23	7.50%
Jan-24	7.50%
Feb-24	7.43%
Mar-24	7.43%
Apr-24	7.38%
May-24	7.38%
Jun-24	7.37%
Jul-24	7.37%
Aug-24	7.30%
Sep-24	7.30%
Oct-24	7.31%
Nov-24	7.31%
Dec-24	7.31%
Jan-25	7.31%
Feb-25	7.31%
Mar-25	7.31%*

*Provisional (to be declared separately)

SCHEDULE VII

[see Regulation 22]

Illustration for Retirees on or before 31.03.2025

Scenario 1: The employee has superannuated on 31/08/2016 completing 10 years, 3 months and 12 days of service, started receiving annuity from 01/10/2016 and has opted for UPS

- (i) qualifying service as certified by HOO is 123 months;
- (ii) twelve-month average basic pay prior to superannuation as certified by HOO is Rs 25,250;
- (iii) last month basic pay prior to superannuation as certified by HOO is Rs 25,400;
- (iv) partial withdrawal of units whose value was Rs. 91,000 and those units have value of Rs. 1,03,750 on the date of superannuation based on number of units redeemed for partial withdrawal;
- (v) NPS Tier-I Corpus on the date of superannuation Rs 8,00,000 with no voluntary contribution till superannuation.
- (vi) representative annuity rate applicable on the date of superannuation (31/08/2016) is 8.30% per annum as per Table in Schedule V
- (vii) employee has withdrawn 60% lumpsum withdrawal at the time of exit from NPS
- (viii) Benchmark corpus of the employee on the date of superannuation is Rs. 9,03,750

Last month Basic Pay: 25,400

Dearness Allowance (@2% on 31/08/2016): Rs. 508

I. Lumpsum Payment = $(E/10) \times L$

E = last month Basic Pay (including non-practising allowance, if applicable) + Dearness Allowance
= 25,400 + 508 = Rs. 25,908

L = Qualifying months of service/ 6 = 123/6 = 20.5

= 20 (*fractions to be ignored considering 6-months of completed service*)

Lumpsum Payment = $\left(\frac{25,908}{10}\right) \times 20 = \text{Rs. } 51,816$

II. Assured payout = $(\frac{1}{2} \text{ of } P) \times (Q/300)$ with the condition that if $(P/2) \times Q/300$ is less than 10,000, it will be taken as 10,000

= $(\frac{1}{2} \text{ of } 25,250) \times (123/300) = 5,176.25$

rounded to next higher integer Rs. 5,177

Since $(P/2) \times Q/300$ is less than 10,000, the assured payout is taken as Rs. 10,000

III. Admissible Payout = Assured Payout * $(IC/BC) \times (1-FW\%)$

Admissible Payout = $10,000 \times \left(\frac{8,00,000}{9,03,750}\right) \times (1 - 60\%)$

= 3,540.80

rounded to next higher integer Rs. 3,541

IV. Dearness Relief (on 01/09/2016) = Admissible Payout * DR Rate (%)

= $3,541 \times 2\%$

= 70.82

rounded to next higher integer Rs. 71

Note: The Dearness relief amount will be based the Dearness Rate (%) as notified by the Central Government from time to time.

V. **Representative annuity amount = Individual Corpus (1-Lumpsum Withdrawal %) * (Representative Annuity Rate)/(12)**

$$=(8,00,000 * (1 - 0.6)) * \frac{8.3\%}{12} = 2,213.33$$

rounded to next higher integer Rs. 2,214

VI. **Monthly top-up amount:**

$$= (Admissible Payout + Dearness Relief thereon) - Representative annuity amount)$$

$$= (3,541 + 3,541 * 2\%) - 2,214)$$

$$= \text{Rs. } 1,397.82=$$

Figures rounded to next integer

$$=\text{Rs. } 1,398$$

In the above illustrations, there may be a scenario where, the abovementioned employee died on 15/02/2021. In such case, the employee will be eligible to get Top-up amount as per the above calculation upto 15/02/2021 and thereafter family payout would be admissible to legally wedded spouse as on the date of superannuation.

VII. **Family Payout (to the legally wedded spouse after demise of the employee) wef 16/02/2021:**

DR rate on 16/02/2021: 17%

Family Payout to Spouse = 60% of {(Admissible Payout + Dearness Relief thereon)

-Representative Annuity Amount)}

$$= 60\% * \{(3,541 + 17\% \text{ of } 3541) - 2,214\}$$

$$= 1157.38$$

= rounded to next higher integer Rs. 1,158

Note: Simple Interest as per PPF rate will be payable on arrears of monthly top-up amount and lumpsum payment upto the previous month of submission of claim forms.

Scenario 2: The employee superannuated on 30/11/2024 completing 17 years, 09 months of qualifying service, started receiving annuity from 01/02/2025 and has opted for UPS

- (i) qualifying service as certified by HOO is 213 months;
- (ii) twelve-month average basic pay prior to superannuation as certified by HOO is Rs 52,894;
- (iii) last month basic pay prior to superannuation as certified by HOO is Rs 53,600;
- (iv) partial withdrawal of Rs.1,15,000 that has value of Rs.1,95,130 on the date of superannuation based on number of units redeemed for partial withdrawal;
- (v) UPS Corpus on the date of superannuation Rs.27,43,000 with no voluntary contribution till superannuation.
- (vi) The subscriber has continued in the default pattern throughout the service, all the contributions were regular and timely,
- (vii) representative annuity rate applicable on the date of superannuation (30/11/2024) is 7.31% per annum as per Table in Schedule V
- (viii) Opted for 60% lumpsum withdrawal at the time of superannuation.
- (ix) Benchmark corpus of the employee on the date of superannuation is Rs.29,38,130

Last month Basic Pay: 53,600

Dearness Allowance (@53% on 30/11/2024 0): Rs. 28,408

I. Lumpsum Payment = $(E/10) \times L$

E = last month Basic Pay (including non-practising allowance, if applicable) + Dearness Allowance
= 53,600 + 28,408 = Rs. 82,008

L = Qualifying months of service/ 6 = 213/6 = 35.5
= 35 (fractions to be ignored considering 6-months of completed service)

Lumpsum Payment = $\left(\frac{82,008}{10}\right) \times 35 = \text{Rs. } 2,87,028$

II. Assured payout = $(\frac{1}{2} \text{ of } P) \times (Q/300)$ with the condition that if $(P/2) \times (Q/300)$ is less than 10,000, it will be taken as 10,000

= $(\frac{1}{2} \text{ of } 52,894) \times (213/300) = 18777.37$

rounded to next higher integer Rs. 18,778

III. Admissible Payout = Assured Payout $\times (IC/BC) \times (1-FW\%)$

Admissible Payout = $18,778 \times \left(\frac{27,43,000}{29,38,130}\right) \times (1-0.60)$

= 7,012.38

rounded to next higher integer Rs. 7,013

IV. Dearness Relief (on 01/01/2025) = Admissible Payout $\times DR \text{ Rate } (\%)$

= $7,013 \times 53\%$

= 3,716.89

rounded to next higher integer Rs. 3,717

Note: The Dearness relief amount will be based the Dearness Rate (%) as notified by the Central Government from time to time.

V. Representative annuity amount = Individual Corpus $(1-\text{Lumpsum Withdrawal } \%) \times (\text{Representative Annuity Rate}) / (12 \times 100)$

= $(27,43,000 \times (1 - 0.6)) \times \frac{7.31}{12 \times 100} = 6,683.78$

rounded to next higher integer Rs. 6,684

VI. Monthly top-up amount:

= (Admissible Payout + Dearness Relief thereon – Representative annuity amount)

= $(7,013 + 7,013 \times 53\% - 6,684)$

= 4,045.89

Figures rounded to next integer

= Rs. 4,046

Note: Simple Interest as per PPF rate will be payable on arrears of monthly topup amount and lumpsum payment upto the previous month of submission of claim forms.

Scenario 3: The employee has superannuated on 31/08/2016 completing 10 years, 3 months and 12 days of service, started receiving annuity from 01/10/2016 and has opted for UPS

(i) qualifying service as certified by HOO is 123 months;

(ii) twelve-month average basic pay prior to superannuation as certified by HOO is Rs 25,250;

- (iii) last month basic pay prior to superannuation as certified by HOO is Rs 25,400;
- (iv) partial withdrawal of units whose value was Rs. 91,000 and those units have value of Rs. 1,03,750 on the date of superannuation based on number of units redeemed for partial withdrawal;
- (v) voluntary contribution of units whose value was Rs. 1,80,000 and those units have value of Rs. 2,00,958 on the date of superannuation based on number of units;
- (vi) NPS Tier-I Corpus on the date of superannuation Rs 10,00,000.
- (vii) representative annuity rate applicable on the date of superannuation (31/08/2016) is 8.30% per annum as per Table in Schedule V
- (viii) employee has withdrawn 60% lumpsum withdrawal at the time of exit from NPS
- (ix) Benchmark corpus of the employee on the date of superannuation is Rs. 9,02,792

Last month Basic Pay: 25,400

Dearness Allowance (@2% on 31/08/2016): Rs. 508

I. Lumpsum Payment = (E/10) x L

E = last month Basic Pay (including non-practising allowance, if applicable) + Dearness Allowance
= 25,400 + 508 = Rs. 25,908

L = Qualifying months of service/ 6 = 123/6 = 20.5
= 20 (fractions to be ignored considering 6-months of completed service)

Lumpsum Payment = $\left(\frac{25,908}{10}\right) \times 20 = \text{Rs. } 51,816$

II. Assured payout:

= $(\frac{1}{2} \text{ of } P) \times (Q/300)$ with the condition that if $(P/2) \times Q/300$ is less than 10,000, it will be taken as 10,000

= $(\frac{1}{2} \text{ of } 25,250) \times (123/300) = 5,176.25$

rounded to next higher integer Rs. 5,177

Since $(P/2) \times Q/300$ is less than 10,000, the assured payout is taken as **Rs. 10,000**

III. Admissible Payout:

Admissible Payout = Assured Payout x (IC/BC) x (1-FW%)

Admissible Payout = Assured Payout * $(10,00,000/9,02,792) * (1-60\%)$

Since $IC > BC$, excess of IC is to be ignored; IC shall be taken as equal to BC and hence (IC/BC) in this case is 1.

= $10,000 \times 1 \times (0.40)$

= 4,000

rounded to next higher integer Rs. 4,000

IV. Dearness Relief (on 01/09/2016) = Admissible Payout x DR Rate (%)

= $4,000 * 2\%$

= Rs. 80

Note: The Dearness relief amount will be based the Dearness Rate (%) as notified by the Central Government from time to time.

V. Representative annuity amount = Individual Corpus (1-Lumpsum Withdrawal %) x (Representative Annuity Rate)/(12 x 100)

$$=(9,02,792 * (1 - 0.6)) * \frac{8.30}{12*100} = 2,497.72$$

rounded to next higher integer Rs. 2,498

VI. Monthly top-up amount:

$$= (\text{Admissible Payout} + \text{Dearness Relief thereon} - \text{Representative annuity amount})$$

$$= (4,000 + 4,000 * 2\% - 2,498)$$

$$= \text{Rs. 1,582}$$

In the above illustrations, there may be a scenario where, the abovementioned employee died on 15/02/2021. In such case, the employee will be eligible to get Top-up amount as per the above calculation upto 15/02/2021 and thereafter family payout would be admissible to legally wedded spouse as on the date of superannuation.

VII. Family Payout (to the legally wedded spouse after demise of the employee) wef 16/02/2021:

DR rate on 16/02/2021: 17%

Family Payout to Spouse = = 60% of {(Admissible Payout + Dearness Relief thereon)

–Representative Annuity Amount}= 60% of {(4,000 + 17% * 4000) – 2,498}

$$= \text{Rs. 1,309}$$

Note: Simple Interest as per PPF rate will be payable on arrears of monthly top-up amount and lumpsum payment upto the previous month of submission of claim forms.

DR. DEEPAK MOHANTY, Chairperson

[ADVT.-III/4/Exty./1044/2024-25]